

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1040 of 2020

In the matter of:

Mohd. Nazim Khan

....Appellant

Vs.

**Committee of Creditors of M/S International
Trenching Pvt Ltd. & Ors.**

...Respondents

Present:

**Appellant: Mr. Krishnendu Datta, Mr. Nilotpal Shyam, Advocates
and Ms. Babita Jain (CS)
Mr. Mohd. Nazim Khan (party in person)**
Respondents: Ms. Richa Sandilya, Advocate.

ORDER

(Through Virtual Mode)

07.12.2020: The issue raised in this appeal is that the impugned order has been passed, without notice purportedly, on the basis of Resolution passed by the Committee of Creditors with 87% voting shares though there was no order of extension of Corporate Insolvency Resolution Process period by the Adjudicating Authority (National Company Law Tribunal), New Delhi, Court-III and Committee of Creditors had ceased to exist as the Corporate Insolvency Resolution Process period was over.

Issue notice upon Respondents. Notice on behalf of Respondent Nos.1 & 2 is waived and accepted by Ms. Richa Sandilya, Advocate. No further notice

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need be issued on them. Appellant to provide complete set of paper book to the learned counsel for the Respondent Nos. 1 and 2 during the course of the day. Reply affidavit may be filed by the Respondent Nos. 1 and 2 within one week.

Let notice be issued on Respondent No.3. Appellant to provide mobile Nos./ e-mail address of the Respondent No.3. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on 18th December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

AR/g